

ORDER

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

Registered A/D

Commercial Complex(BDA),
Indira Nagar,
Bangalore.560 038.

ON TUESDAY THE 12TH OF AUGUST, 1986.

P R E S E N T

THE HON'BLE MEMBER (JUDICIAL) : SHRI CH.RAMAKRISHNA RAO
THE HON'BLE MEMBER(ADMINISTRATIVE):SHRI L.H.A.REGO.

IN APPLICATION No.1043/86(T)
(W.P.No.23146/83)

N.S.Viswanath, Research Scholar,
Centre for Research Speech and
Hearing Science, City University
of New York, New York, U.S.A. ... Applicant.

Versus

1. All India Institute of Speech
and Hearing, M/o Health,
Govt. of India, Nirman Bhavan,
New Delhi.1 (by Chairman)
2. Director, All India Instt.
of Speech and Hearing, Mysore.
3. Administrative Officer,
All India Instt. of Speech
and Hearing, Mysore.
4. N.P.Nataraja,
Reader in Speech Sciences,
All India Instt. of Speech
and Hearing, Mysore. ... Respondents.

ORDER

In the above said application this Tribunal has
passed the following Order:-

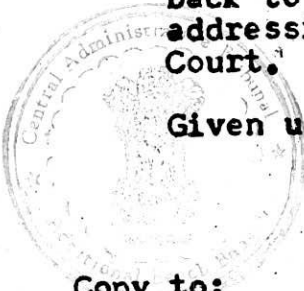
"Shri Janardhan & Shri M.V.Rao, Counsel present
for applicant and Respondents respectively. It
is brought to our notice by them that no noti-
fication has yet been issued under Section 14(2)
of the Central Administrative Tribunals Act, 1985
conferring jurisdiction on the Central Administra-
tive Tribunal to entertain any application rela-
ting to the All India Instt. of Speech & Hearing,
New Delhi. We therefore direct the Registrar of
this Bench to take steps for transferring the W.P.
back to the ~~High Court~~ High Court of Karnataka
addressing suitably the Registrar of that High
Court."

Given under my hand and the seal of this Tribunal.

REGISTRAR.

Copy to:

1. Janardhana & Janardhana, Advocates,
Sri Krishna Bldg., Avenue Road, Bangalore.560 002.
2. Sh.M.Vasudeva Rao, Asst. C.G.S.C., High Court of Karnataka,
High Court Bldg., Bangalore.



Shri S. Viswanath
Pl. W.P. No. 23146/83

Issued
18/8/86

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH ON 12.8.86 IN APPLICATION NO
1043/86(T) (W.P. No 23146/83 IN THE HIGH COURT OF
KARNATAKA) - N.S.VISWANATH V/S ALL INDIA INSTITUTE OF
SPEECH AND HEARING , M/O HEALTH, GOVT. OF INDIA,
NIRMAN BHAVAN, NEW DELHI-1 (BY CHAIRMAN) AND 3 OTHERS

"Shri Janardhan & Shri MV.Rao, Counsel present for applicant and Respondents respectively. It is brought to our notice by them that no notification has yet been issued under Section 14(2) of the Central Administrative Tribunals Act, 1985 conferring jurisdiction in the Central Administrative Tribunal to entertain any application relating to the All India Instt. of Speech & Hearing, New Delhi. We therefore direct the Registrar of this Bench to take steps for transferring the W.P. back to the High Court of Karnataka addressing suitably Registrar of that High Court."

Sd/..
(L.H.A.Rego)
Member(AM)
12.8. 86

Sd/....
(CH. Ramakrishna Rao)
Member (JM)
12.8. 86

"True Copy"

REGISTERED/A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex, (BDA)
Indiranagar,
Bangalore - 560038
Dated the August 1986

Ref: Application No 1043/86(T)

To

The Registrar
High Court of Karnataka
High Court Buildings,
Bangalore-1.

Sir,

Subject: Returning of W.P. No 23146/83 to the High
Court of Karnataka.

W.P. No 23146/83 on the file of the High Court of
Karnataka, Bangalore, transferred to this Tribunal under Section
29 of the Administrative Tribunal Act, 1985, is returned
herewith for necessary action, in pursuance of this Tribunal's
Order dated 12.8.1986, copy of which is enclosed herewith.

Paler
4986
REGISTRAR
o/c pres

Encl: Entire records of the case

M. J. Chavla
46186
Deputy Registrar,
High Court of Karnataka, Bangalore